

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/GT/2014

Subject : Revision of tariff of Farrakka-III Super Thermal Power Station (500 MW) from 4.4.2012 to 31.3.2014 after the truing up exercise

Date of Hearing : 20.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : West Bengal State Electricity Distribution Co. Ltd. and 5 others

Parties present: Shri Bhupinder Kumar, NTPC
Shri Rajeev Chaudhary, NTPC
Shri Ajay Dua, NTPC
Shri T. Vinodkumar, NTPC
Shri Umesh Ambali, NTPC
Shri Abhishek Srivastava, BYPL
Shri Kanishk Khetrpal, BRPL
Shri Nishant Grover, BYPL
Shri R.B. Sharma, Advocate, GRIDCO, BSPHCL and BRPL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for revision of tariff of Farrakka-III Super Thermal Power Station (500 MW) from 4.4.2012 to 31.3.2014 after the truing up exercise;
- b) Tariff for the instant station from date of COD i.e 4.4.2012 to 31.3.2014 was allowed vide order dated 21.1.2014 in Petition No. 204/GT/2011;
- c) The cut-off date in the instant case is 31.3.2015 and no new work has been taken up after the cut-off date; and
- d) The additional capital expenditure claimed in the instant petition is less than the additional capital expenditure approved in order dated 21.01.2014 in Petition No. 204/GT/2011 on account of de-capitalization of capital spares.



2. The learned counsel of GRIDCO and BSPHCL submitted that reply to the petitioner has been filed. He submitted that the additional capital expenditure for the works done from the date of COD to cut-off date should only allowed under Regulation 9(1)(v) of the 2014 Tariff Regulations. He submitted that the petitioner should file the details of de-capitalization of capital spares. He also submitted that the instant generating station being a new generating station is eligible for income tax concessions and tax holidays and the petitioner should file the details of tax concessions availed by it.

3. The Commission directed the petitioner to file its response to the issues raised by GRIDCO and the following information on affidavit by 20.6.2016 with advance copy to the respondents:-

- a. Certify that all assets of the gross block as on 31.3.2013 and 31.3.2014 are in service. In case any asset has been taken out from service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service, along with the depreciation recovered.
- b. Auditor's Certificates in support of the capital expenditure during the period.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

